GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1387

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/ MAGHA 23, 1940 (SAKA)

COMMENTS OF STATES ON LAW COMMISSION REPORT

1387. SHRIMATI KIRRON KHER:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of comments received from State Governments on the Law Commission's 273rd report titled 'Implementation of United Nations Convention against Torture and other cruel, Inhuman and Degrading Treatment or Punishment through Legislation' in which a draft Prevention of Torture Bill was also prescribed, State-wise; and
- (b) the steps being taken by the Ministry to expedite the consultation on this report?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (b): The Hon'ble Supreme Court, in its Order dated 22.01.2019 in Miscellaneous Application No. 2560 of 2018 in WP(Civil) No. 738/2016, directed the Chief Secretaries of States/ Union Territories to give their comments in this regard within three weeks i.e. on or before 11.02.2019. As on 08.02.2019, eighteen States and five Union Territories have sent their comments. On receipt of the comments from all the State Governments and Union Territories, these will be compiled and examined by the Ministry of Home affairs in consultation with stakeholders including the Ministry of Law and Justice. The Government will thereafter take all necessary steps regarding enactment of legislation on the subject in accordance with the provisions of the Constitution of India, if considered necessary.
